

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT – 1**

ITEM No.218 - **CP 65 of 2017**  
**With**  
ITEM No.219 – IA/48(AHM)2023  
ITEM No.220 - Cont.A 10 of 2018  
ITEM No.221 - Cont.A 13 of 2018  
ITEM No.222 - IA 166 of 2018 with  
IA 53 of 2018 with IA 398 of 2017  
with IA 276 of 2017  
ITEM No.223 - IA 254 of 2018  
ITEM No.224 - IA 343 of 2018  
ITEM No.225 - IA 417 of 2018  
ITEM No.226 - IA 418 of 2018  
ITEM No.227 - IA 419 of 2018  
ITEM No.228 - IA 479 of 2018  
ITEM No.229 - IA 503 of 2019  
ITEM No.230 - IA 859 of 2020  
ITEM No.231 - Co.A 53/(AHM)2021

**Proceedings under Section 241-242**

**IN THE MATTER OF:**

Kusum B Kumar & Ors

V/s

Sterling Greenwoods Ltd & Ors

.....Applicant

.....Respondent

**Order delivered on: 13/09/2023**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Pavan S. Godiawala, Advocate

For the Respondent : Mr. Jaimin Dave, Advocate a/w Ms. Hirva Dave,  
Advocate

**ORDER**

**IA/48(AHM)2023 in CP 65 of 2017**

This application has been filed by the petitioner nos. 1 and 2 of **CP 65 of 2017** seeking preponement of the date of the main case. However, otherwise it is listed today before the Board itself.

The another prayer made in the IA is to permit the original petitioners to withdraw the **CP 65 of 2017** with company appeal no. 15 of 2017 unconditional.

The LD. Counsel appearing for the respondents have no objections for the withdrawal of the same.

In view of above facts, prayer made for withdrawl of CP 65 of 2017 and Co. Appeal No.15 of 2017 is allowed.

Accordingly, CP 65 of 2017 and Co. Appeal No.15 of 2017 are dismissed as withdrawn.

Futher, pending IAs are also dismissed as rendered infructuous.

-Sd-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

-Sd-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**

Stancy